

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 103**

New IA-95/2023 New IA-71/2023

In

IB-741(ND)/2021

**IN THE MATTER OF:**

M/s. Hiveloop Capital Pvt Ltd

.....APPLICANT/PETITIONER

**Vs.**

M/s. Radiant Castings Pvtg Ltd.

.....RESPONDENT

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 09.01.2023**

**CORAM:**

**SHRI RAHUL PRASAD BHATNAGAR**

**MEMBER (TECHNICAL)**

**SHRI ASHOK KUMAR BHARADWAJ**

**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant

: Adv Arvind Jadon in IA-71/2023.

For the RP

: Mr. Akshay Goel, Adv.

**ORDER**

**New IA-71/2023:-**

Learned Counsel appearing for the Resolution Professional/Respondent submitted that the copy of the present application has not been made available to him. Learned Counsel for the Applicant is directed to make it sure that the copy of the application is made available to the Learned Counsel for the Resolution Professional/Respondent during the course of the day. It would be open to the Resolution Professional/Respondent to file response to IA, if any, within one week.

List the matter on **17.01.2023**.

**New IA-95/2023:-**

For the reasons stated therein, IA-95/2023 is **allowed**, the Progress Report filed by the Resolution Professional in taken on record, subject to just exceptions.

IA stands **disposed of**.

-SD-

**(RAHUL PRASAD BHATNAGAR)  
MEMBER (TECHNICAL)**

-SD-

**(ASHOK KUMAR BHARADWAJ)  
MEMBER (JUDICIAL)**